

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. I

DATE OF HEARING : 10/10/2017.
DATE OF DECISION : 10/10/2017.

Customs Appeal No. 51291 of 2017

[Arising out of the Order-in-Original No. 43/KB/SUSPENSION/
POLICY/2017 dated 17/07/2017 passed by The Commissioner of
Customs (General), New Custom House, New Delhi.]

Shri Pawan Kumar Tiwari

Appellant

Versus

CC, New Delhi

Respondent

Appearance

Ms. Reena Rawat, Advocate – for the appellant.

Shri R.K. Manjhi, Authorized Representative (DR) – for the
Respondent.

CORAM : Hon'ble Shri Justice Dr. Satish Chandra, President
Hon'ble Shri B. Ravichandran, Member (Technical)

Final Order No. 57110/2017 Dated : 10/10/2017

Per. Justice (Dr.) Satish Chandra :-

The present appeal is filed against the order-in-original No.
43/KB/SUSPENSION/ POLICY/2017 dated 17/07/2017 where the
licence of CHA was suspended on 20/06/2017 after providing the
opportunity of hearing the suspension was confirmed on
17/07/2017.

2. Being aggrieved, the appellant has filed the present appeal.

3. With this background, Ms. Reena Rawat, learned Counsel for the appellant submits that the show cause notice for the revocation of the licence has been issued on 07/09/2017 which is still pending adjudication. In view of above, the present appeal has become infructuous. The liberty is granted to the appellant to come again if advised so, against the final revocation order but within the prescribed time.

4. With the aforesaid liberty, the appeal is disposed of.

(Order dictated and pronounced in the open court.)

(Justice Dr. Satish Chandra)
President

(B. Ravichandran)
Member (Technical)

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